

National Intellectual Property Awards 2019

1. Objective

The objective of conferring the National Intellectual Property (IP) Awards is to recognize and reward individuals and enterprises for their creations and commercialization of IP which have contributed to harnessing the country's intellectual capital and creating IP eco-system that boosts creativity and innovation. The awards will be presented to the awardees at an event in Delhi organized by the Intellectual Property Office (IPO) in collaboration with the Confederation of Indian Industry (CII) coinciding with World IP Day which falls on 26th April.

2. Categories of IP Awards (Patents, Trademarks & Design)

The awards are intended to encourage the innovation and management of intellectual property portfolio that influences the success of a business, whether large or small, in different industry segments.

Following ten (10) categories are included in the **National Intellectual Property Awards Program 2019:**

S. No.	Category	Criteria of evaluation Filing : Commercialization
I	Top Individual for Patents & Commercialization	60:40
II	Top Indian Academic institution for Patents & Commercialization	
III	Top R & D institution/organisation for Patents & Commercialization	
IV	Top Public Limited Company / Private Limited Company for Patents & Commercialization in India a. Indian b. Foreign	
V	Top Indian Private Company (MSME) for Patents & Commercialization	
VI	Top Start-up for IP Commercialization	40:60
VII	Top Indian Company /Organization for Designs	40:60
VIII	Top Indian Company for creating Global brand	40:60
IX	Top Individual / organization for Best facilitation of Registration of GI and Promotion of registered GI in India.	
X	Best Police Unit (District / zone in a commissionerate) for enforcement of IP in the Country	(FIR: Raids: charge sheet) 20:30:50

Each award will carry a cash prize of Rs. 1,00,000/- and citation.

Note: The awardees of the National Intellectual Property Awards 2017 & 2018 in the particular category are not eligible for the award in 2019 in that category.

2.2 Linking of National IP Awards with WIPO Awards :

Three Awards given annually by the World Intellectual Property Organisation (WIPO) under the WIPO Awards Program will be linked to the appropriate categories of National IP

Awards 2019 and will be conferred on 26th April, 2019 along with National IP Awards on the occasion of World Intellectual Property Day, 2019.

Separate application/s for the WIPO Awards is not required, since these awards will be conferred upon the awardees selected in the respective categories of the National IP Awards 2019.

For this purpose WIPO Awards are proposed to be linked as below, in accordance with the concurrence of the World Intellectual Property Organization (WIPO):

1. **WIPO Medal for Inventors** - Top Individual for Patents & Commercialization
2. **WIPO IP Enterprises Trophy** - Top *Indian* Public Limited Company/ Private Limited Company
3. **WIPO Users Trophy** - Top Indian Company for creating Global brand

3. Broad parameters for selection :

These awards will not be given solely on the basis of number of Intellectual Property Rights (IPRs) registered/ granted. The utilization of such IPRs as a strategic tool in commerce & industry, along with their contribution to the society at large, will be taken into consideration.

For the purpose of National IP Awards 2019, **the performance in the last 3 calendar years i.e. during 2016-2018 will be taken into consideration.**

The following parameters will be considered as relevant:

- I. Number of IPRs filed / granted / registered.
- II. Growth in IPR portfolio in the last three calendar years.
- III. Leveraging of IPRs for achieving commercial goals (manufacturing, licensing, processes associated with granted / registered IPRs for marketing / export etc.)

Further, a numerical weightages for i) filing and grant of IP applications and ii) commercialization will be considered for the purpose of evaluating applications for Awards, as under:

- *for Patents, the weightage for Filing & Grant/Registration to Commercialization will be 60:40, whereas,*
- *in Designs and Trade Marks, the weightage for filing & Registration: commercialization will be 40:60.*
- *for Enforcement of IPRs, the weightage will be 20:30:50 For FIR lodged for infringement : Raids conducted : Charge sheet filed*

4. Eligibility

- An applicant for IP Award should be either Individual or Legal Entity as provided under the respective IP Act.
- An Applicant may be, either private or public sector Indian industry (MSME and major industries), startups, firms and societies registered in India; Indian subsidiary of a

transnational corporation; Indian Academic institutions and R&D institutions registered as a legal entity in India; and individuals, who have IPRs filed/published /granted / registered in India during the last three calendar years, .

- It has been decided that an organization applying for award under the **category of MSME**, i.e., “**Top Indian Private Company (MSME) for Patents & Commercialization**” , should be a standalone enterprise and it should state the details of patent applications filed / granted **in its own name only**. Any details in respect of applications filed/patents granted belonging to a subsidiary company or the company under which it is a subsidiary company or a group of companies, where the applicant is a part of the said group of companies, will not be taken into consideration.
- For the category, “**Top Public Limited Company / Private Limited Company in India**” , it is necessary that the applicant should have the patents granted/ patents applied for the research and development conducted in India and subsequent first filing should be in India for the said developed inventions.

5. Jury

Awardees will be selected by a jury comprising professionals from diverse fields such as:

- i. IP professionals.
- ii. Industry Association.
- iii. Academia.
- iv. R&D professionals.
- v. Representative(s) of the DIPP, Ministry of Commerce & Industry, Government of India.

The Jury will have the right to co-opt a suitable person as a special invitee in case any specific issue comes up.

6. How to Apply ?

Eligible applicants will have to file **Part- I of the Application Form compulsorily**. Other parts i.e . **Part II to VII & details in Excel Sheet** may be filled as applicable, depending upon the categories in which an application for award is made. A soft copy of Excel-Sheet (in the prescribed Format), incorporating *the detailed information as applicable, shall accompany the Application, failing which, the application for IP award shall not be considered.*

Application along with the applicable Annexures and supporting documents, complete in all respects shall be sent to the following address so as to reach on or before **28th February, 2019**, and also to be sent by e-mail to ipawards.ipo@nic.in before **28th February, 2019**.

**Office of the Controller General of Patents, Designs and Trademarks
Boudhik Sampada Bhawan
S M Road, Antop Hill,
Mumbai-400037.**

Note:

1. If an applicant wishes to apply for more than one award, a separate application should be filed for each award.
2. The Application Form available on the website www.ipindia.nic.in only should be used by the applicants.
3. **It is clarified that the application (with Annexures) is required to be submitted both in electronic and physical format.**

A hard copy of the application and the relevant supporting documents shall be sent at the address given above., followed by a soft copy of the application and relevant supporting documents in .pdf format accompanied by soft copy of an Excel sheet (in the prescribed Format), incorporating *the detailed information as applicable* at the email address: ipawards.ipo@nic.in.

4. It is mandatory to send a hard copy and soft copy of the Application so as to reach on or before **28th February, 2019**., *Prescribed excel sheet (attachment with application form) may be sent by e-mail (soft copy) only.*

The last date for submission of hard copy : 28.02.2019

The last date for receiving soft copy : 28.02.2019

5. **The envelope must be subscribed with “National IP Awards 2019”** and e-mail sent to the above mentioned e-mail ID must have **“National IP Awards 2019” as the subject line.**
6. Applications incomplete in any respect or received after the last date will not be considered.
7. All applications will be received and processed at the office of CGPDTM, Mumbai

8. Contact:

Shri Kundan Kumar,
Examiner of Patents & Designs,
Office of the Controller General of Patents, Designs and Trademarks
Boudhik Sampada Bhawan,
S M Road, Antop Hill,
Mumbai-400037.

Tel: 022-24139023

E-mail : ipawards.ipo@nic.in

Important Note:- In case an applicant fails to submit soft copy of application along-with the details in prescribed excel sheet, the application shall be rejected.

NO REQUEST FOR EXTENTION OF DATE FOR SUBMISSION OF APPLICATION SHALL BE ENTERTAINED**